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## ANNOUNCEMENT RE GOVERN-MENT BUSINESS

THE MINISTER OF COMMUNICA. TIONS AND PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 23rd November, 1964 will consist of:

- Further discussion on the Report of the University Giants Commission for the year 1962-63.
- (2) Consideration of a motion for reference of the Banaras Hindu University (Amendment) Bill, 1964 to a Joint Committee.
- (3) Consideration and passing of:

The Repealing and Amending Bill, 1964

The Indian Trade Unions (Amendment) Bill, 1964.

- (4) Consideration of amendments made by the Lok Sabha in the Industrial Disputes (Amendment) Bill, 1964.
- (5) Consideration of a motion for reference of the Foreign Marriage Bill, 1963 to a Joint Committee.
- (6) Consideration and passing of the Official Trustees (Amendment) Bill, 1964.
- (7) Discussion on the Sixth Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the period January 1, 1963 to December 31, 1963, together with the Review by Government on the working of the Corporation, laid on the Table of the Rajya Sabha

Committee to enquire 578 into present food situation

on the 10th September, 1964 on a motion to be moved by Shri Arjun Arora and others on Thursday, the 26th November, at 3 P.M.

SHRI BHUFESH GUPTA (West Bengal): Last session, Sir, we gave notice for discussion on the Das Commission Report. The Motion was also admitted. It was included in the List of Business but there was no discussion on it. I do not see any reason why during this session we should not find time to discuss that important report which is absolutely valid as far as our House is concerned. Therefore, Sir, J request the hon. Minister of Parliamentary Affairs, through you, that in this session provision should be made for a discussion on the report of the Das Commission. It is very, very important. All such reports had been discussed in the past. I do not know why in the matter of the Das Commission Report the House is not being given an opportunity to discuss this matter. Therefore, I should like again to impress upon the hon. Minister, through you, Sir, that during this session we want to discuss this matter.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): YOU were probably absent. The Business Advisory Committee has already met. It has recommended certain matters to be discussed and the Parliamentary Affairs Department will choose from them and you will know that.

SHRI BHUPESH GUPTA. You are quite right. I know that. I think I also brought it to the notice of the Government otherwise. But somehow or the other the Government is not keen on having a discussion on that particular report. Therefore, I think we should clinch it here and now, if possible.

SHRI SATYA NARAYAN SINHA: I would like to inform the hon. Member—perhaps he was not there—the Business Advisory Committee did not include the Das Commission Report for discussion.

SHRI BHUPESH GUPTA: This is not very fair. The Government says that within the allotted time we have this business and, therefore, clinch this business. I think it was good reason at that time. We should transact Government business. But that is no reason as to why now when we are in the beginning of this session we should not provide for it. Therefore, I would want a cam-mitment from the Government hat at a convenient time, convenient to the Opposition and the Government, there should be a discussion on the Report of the Das Commission.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA); Mr. Bhupesh Gupta, you will appreciate that the Ministe- of Parliamentary Affairs is guided by what decision you take in the Business Advisory Committee. So I will advise you to take up the question in the Business Advisory Committee.

The House stands adjourned till -2-30 P.M.

The House then adjourned for lunch at six minutes past one of the clock.

The House reassembled after lunch at half past two of the clock. THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.

## STATEMENT RE ESTABLISHMENT OF NEW ORDNANCE FACTORIES

THE MINISTER OF DEFENCE PRODUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THOMAS): Mr. Vice-Chairman, early in 1963, while referring to the measures taken to increase the production of armarients, the Defence Minister had statec that a complex of six new ordnance factories for arms and ammunition was being planned. In April 1964. during the discussions on the demands for grants for Defence expenditure, the Defence Minister had alsc ex-

plained how our efforts at establishing the new factories were dependent, largely due to inadequate free foreign exchange resources, on the possibility of getting assistance from other friendly countries.

Of the six factories which were planned, one intended for small arms ammunition production is being set up with U.S. assistance and has commenced production. As a result of the visit of the Defence Minister to the United States of America, the U.S. Government have agreed to assist in setting up the Engineering Factory at Ambajhari. The third factory—the Filling Factory—is being set up partly with the assistance of the Government of United Kingdom. It has not so far been possible to get assurances of assistance for the remaining factories. However, as the requirements of small arms were emergent, it has been decided to use free foreign exchange resources for the fourth factory at Tiruchirapalli.

The remaining two factories were intended for the manufacture of explosives and propellants. The estimate of expenditure for the establishment of these two factories was of the order of over Rs. 60 crores including a foreign exchange element of about Rs. 21 crores. In the case of these factories, the investment output ratio is also high. The products in these factories are such that there is little scope for conversion to civilian use during times of peace. There are financial advantages particularly in foreign exchange in increasing the stock-piles of explosives and propellants rather than setting  $u \mid w$  capacity for their manufacture. In these circumstances, the proposal to establish an Explosives Factory at Burla, Orissa State and a Propellants Factory at Panvel, Maharashtra State, has been excluded from our Defence Plan for the present. It has been decided that as an alternative to the proposal to set up factories at Burla and Panvel, the existing stock-piles explosives and propel-